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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


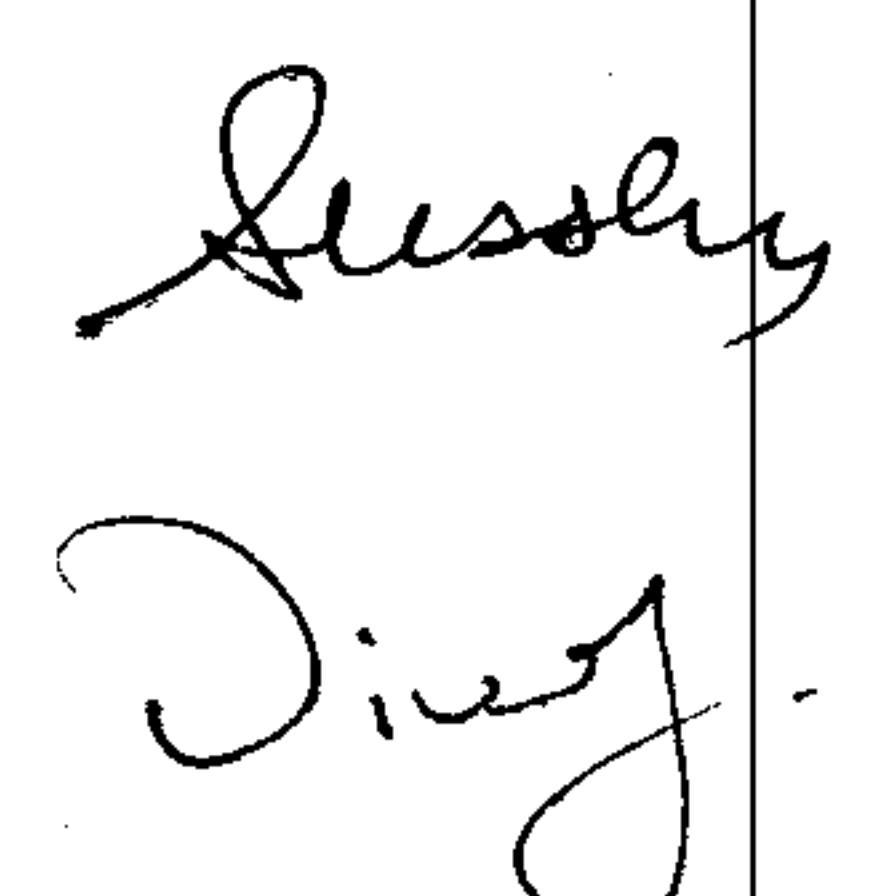
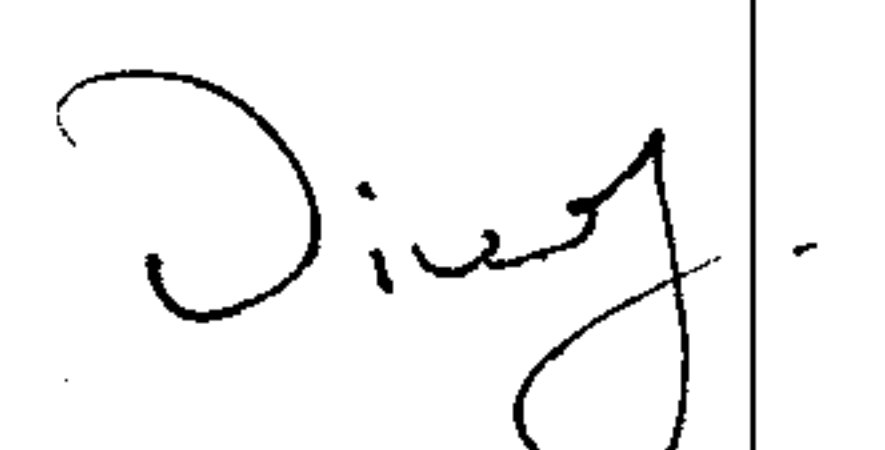
**IA 402/2017 in C.P. (I.B) No. 145/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: G R Infraprojects Ltd  
V/s.  
B R Construction..

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV.	PETITIONER (ORIGINAL RESPONDENT)	
2.	SUSSHIL DAGA with Vivek Gurnani	Advocate. u	Respondent (Original Applicant) "	 

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicant/ Respondent. Learned Advocate Mr. Susshil Daga with Learned Advocate Mr. Vivek Gurnani present for Respondent/ Operational Creditor in IA 402/2017.

This application is filed by the Corporate Debtor seeking permission to receive additional affidavit.

Learned Counsel appearing for operational creditor opposing the same that it does not relate to the claims referred to in the petition filed under section 9 of the code and it is not a relevant fact.

As can be seen from the pleadings the controversy involved is whether a dispute have been raised by the Corporate Debtor in relation to the claim involved in petition under section 9 of the code.

Both parties have entered into pleadings.

Therefore, it is just to receive the additional affidavit of the Corporate debtor to decide the controversy.

The application is disposed of accordingly.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**